



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION No. 180/2024 (WZ)**

Tejas Chandrakant Yadav

.... Applicant

Versus

M/s J.N. Marshall & Co. & Ors.

.... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 2.**


I, Babasaheb Kukade, aged adult years, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Pune II Region, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I say and submit that the present Application is filed by the Applicant seeking directions to Respondent No.2- Maharashtra Pollution Control Board (MPCB) and Respondent No.4-Central Pollution Control Board (CPCB) to

shut down the operations of Respondent No.1- M/s J. N. Marshall & Co., which is engaged in the business of manufacturing all types of hexagonal steel nuts, cover hub bolts, wheel bolts, and studs.


- (2) I say and submit that the Respondent-MPCB had granted a Consent to Establish to M/s J. N. Marshall & Co. (Engg. Dept.) (Project Proponent-PP) on 20/04/2013. Further, the MPCB had issued a Revalidation of Consent to Establish on 01/10/2019 and Consent to Operate was granted on 01/07/2021, which was valid upto 21/03/2023. Thereafter, PP has applied for Renewal of Consent to Operate with change in name i.e. M/s. Simmonds Marshall Limited vide UAN No.0000177400, which was refused by Respondent-MPCB vide letter dated 20/07/2024. Further, Consent to Renewal granted on 01/01/2025 which is valid upto 31/03/2027 in the name of M/s J. N. Marshall & Co. (Engineering Dept.). Copies of Consent to Establish dated 20/04/2013, Revalidation of Consent to Establish dated 01/10/2019, Consent to Operate dated 01/07/2021, Refusal of Consent dated 20/07/2024 and Consent to Renewal dated 01/01/2025 are enclosed herewith and marked as **Annexure I, II, III, IV & V respectively.**

- (3) I say and submit that on the basis of complaint regarding air pollution and water pollution, the Official of Respondent-MPCB visited the industry on 10/6/2024 and observed various



non-compliances and on the basis of observations, the Respondent-MPCB has issued the Proposed Direction to M/s J. N. Marshall and Co. (Engineering Department) dated 24/06/2024 under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974, and Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981, for operating plant without valid Consent to Operate since 31/03/2023, not achieved Zero Liquid Discharge (ZLD), not provided advance treatment facility to achieve ZLD etc. A copy of the Proposed Directions dated 24/06/2024 is enclosed herewith and marked as an **Annexure –VI**.

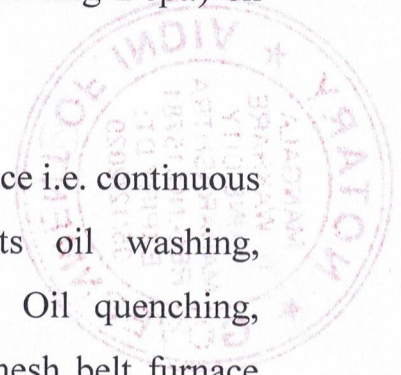
- (4) I say and submit that in response to the Proposed Directions dated 24/06/2024, M/s J. N. Marshall and Co. submitted a reply dated 04/12/2024 and informed that they have complied with Proposed Directions. A copy of the reply dated 04/12/2024 is enclosed herewith and marked as an as **Annexure - VII**.



I say and submit that in order to verify the Compliance, the Official of the Respondent Board at Pune has visited the site on 26/11/2024 and observed as under :-

1. Unit found in operation and engaged in manufacturing of Hexagonal Steel Nuts, Covers Hub Bolts, Wheel Bolts, Studs etc. by cold forging machines.

2. Existing consent to operate vide UAN- 94489 dated 01/07/2021 was valid up to 31/03/2023 for manufacturing of Hexagonal Steel Nuts, covers, Wheel bolts, studs-1500 MT/M (CI-71.49 Crs) (without metal surface treatment like acid pickling, electroplating, phosphating, anodizing, powder coating, melting, chemical process etc.) with industrial effluent quantity- 2.5 CMD and Domestic Effleunt-40.0 CMD.
3. Earlier PP had applied for renewal of consent to operate with change in name i.e. M/s Simmonds Marshall Limited vide UAN No. 0000177400, same is refused by M.P.C. Board on 20/07/2024.
4. PP has further applied for renewal of consent to operate vide UAN MPCBCONSENT-0000214128 in the name of M/s J. N. Marshall & Co. (Engineering Dept.) on 27/06/2024.
5. Unit has also got heat treatment furnace i.e. continuous mesh belt furnace which consists oil washing, hardening (electric and methanol), Oil quenching, washing, tempering (electric), For mesh belt furnace they have provided stack of height about 12.0 mtrs (from ground level). As an APC.



6. Consented daily water consumption quantity is 95.0 CMD. As per Form V actual water consumption is 57.85 CMD.

7. Consented trade effluent generation quantity is 2.5 CMD and actual generation of trade effluent as per Form V is 0.03 CMD.

8. They have provided ETP Primary (chemical treatment and settling), DMF, followed by ultra filtration and Treated effluent is being used for floor washings and in oil degreasing machines.

9. Consented domestic effluent generation quantity is 40.0 CMD and actual generation of domestic effluent as per Form V is 34.0 CMD.

10. PP has provided Sewage Treatment Plant (primary, secondary (underground), tertiary). Treated sewage is being used for gardening purpose. PP has submitted open space details in application as 15000 sq. mtrs (about 3.7 acres).

11. Form V submitted on 23/09/2024 for FY 23-24.

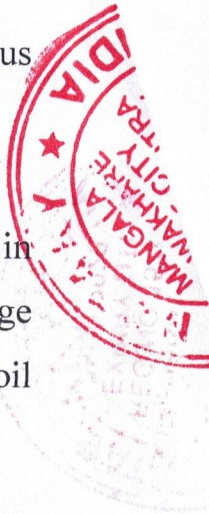
12. Submitted form IV on 22/07/2024.



13. PP failed to produce online manifest of Hazardous Waste disposal.
14. PP has stored oily cotton waste, drums filled with oil in backyard and no proper collection and storage arrangement provided for storage of used oil and oil residue containing waste.
15. PP has provided centrifuge arrangement for oil removal from scrap metal burr. There is one number of DG set of capacity 750 KVA provided with stack of height about 14.0 mtrs.

A Copy of Visit Report dated 26/11/2024 is attached as **Annexure VIII.**

- (6) I say and submit that the Respondent-MPCB has provided an opportunity for a personal hearing to M/s J. N. Marshal & Co. on 05/12/2024, wherein, it was decided that PP shall submit revised Water Budget and disposed the stored Hazardous Waste within a period of 7 days and penal charges for delay of submission of application for renewal of Consent to Operate. Accordingly, the Respondent-MPCB has granted Consent to Operate dated 01/01/2025 to M/s J.N. Marshall & Co., which is valid upto 31/03/2027. A copy of the Consent to Renewal dated 01/01/2025 is enclosed herewith and marked as an **Annexure-V.**



(7) Hence this Affidavit.

Solemnly affirmed on this **07 JAN 2025** day of January, 2025 at

Pune.

I know the affiant
Pollution Control Board i.e.
Respondent No. 2.

For and on behalf of Maharashtra

(Babasaheb Kukade)
Sub-Regional Officer,
MPCB, Pune-II

ADVOCATE

BEFORE ME

MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

07 JAN 2025



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2 nd - 4 th Fl.
Fax: 24024068 / 24023516		Opp. Cine Planet Cinema,
Website: http://mpcb.gov.in		Near Sion Circle, Sion (E)
E-mail: apac@mpcb.gov.in		Mumbai-400 022.

Red/L.S.I

Date: 20/04/2013

Consent No: BO/JD(APC)/TB-4/EIC No. PN-17435-13/E/CC- 959

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

M/s. J. N. Marshall & Co. (Engg. Dept.),
Plot No. C-4/1, Phase-II, Chakan MIDC,
Tal- Khed, Dist - Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is granted for a period up to Commissioning of the unit OR 5 years whichever is earlier.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1	Hex Bolt, Covers, Hub Bolt, Wheel Bolt, Studs	305	T/M

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 70.0 M³.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 4.0 M³.

(iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:



Sr.no	Parameter		Limits
1	pH	Between	5.5 to 9.0
2	Temperature	Should not exceed 5 c above the ambient temperature of the receiving body	
3	BOD 3 days 27 Deg. C	Not to exceed	30 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l
6	Suspended Solids	Not to exceed	100 mg/l.
7	Cyandie	Not to exceed	0.2 mg/l.
8	Ammonical Nitrogen	Not to exceed	50 mg/l.
9	Total Residual Chlorine	Not to exceed	1.0 mg/l.
10	Cadmium	Not to exceed	2.0 mg/l.
11	Nickel	Not to exceed	3.0 mg/l.
12	Zinc	Not to exceed	5.0 mg/l.
13	Chromium	Not to exceed	0.1 mg/l.
14	Copper	Not to exceed	3.0 mg/l.
15	Lead	Not to exceed	0.1 mg/l.
16	Iron	Not to exceed	3.0 mg/l.
17	Total Metal	Not to exceed	10.0 mg/l.

(iv) **Trade Effluent Disposal:** The metal bearing industrial effluent shall be segregated and reused back into process and remaining treated effluent shall use on land for gardening.

(v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

(1) Suspended Solids	Not to exceed	100	mg/l.
(2) BOD 3 days 27o C.	Not to exceed	100	mg/l.

(vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type of Waste	Quantity	Disposal
1	Turning Scrap	12 T/M	Sale
2	Steel Pellets	28 T/M	Sale
3	Plastic Cans	30 Nos/M	Sale
4	Misc. Scrap	50 Kg/M	Sale

(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	5.0 CMD
(ii) Industrial Processing	...	90.0 CMD
(iii) Industrial Cooling	...	0.0 CMD
(iv) Agriculture / Gardening	...	10.0 CMD



The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT :

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. Control Equipment:

1. Fume extraction system followed by dust collection system of sufficient capacity shall be provided to all dust generating locations and all sources of SPM/TPM shall be operated properly and continuously.
2. Fume extraction system followed by wet scrubber of sufficient capacity shall be provided to plating section.
3. There shall not be any secondary (fugitive) emissions.

6. Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set

Standards for Emissions of Air Pollutants:

(i)	SPM/TPM	Not to exceed	150	mg/Nm ³
(ii)	SO ₂	Not to exceed	18	Kg/Day
(iii)	Acid Mist	Not to exceed	35	mg/Nm ³

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Diesel	40	Litr/Hr.



- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	DG Set (880 KVA)	6.36
2	Wet scrubber	13.93

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. N	Type Of Waste	Quantity	UOM	Disposal
1	34.3 Chemical sludge from waste water treatment	40	TY	CHWTSDF
2	5.1 Used/spent oil	500	Litr/M	Sale to authorized reprocessor

- (ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&H) Rules, 2003.
 - a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (Management & Handling) Rules, 1989 as amended on 2003 and shown & submitted to the Board as & when asked for.



8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- ix. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- Xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.



9. The Capital investment of the industry is Rs.17.53/- Crs.




(V. M. Motghare) 18/4/13
Joint Director (Air Pollution Control)

To,
M/s. J. N. Marshall & Co. (Engg. Dept.),
Plot No. C-4/1, Phase-II, Chakan MIDC,
Tal- Khed, Dist - Pune.

Copy to:
RO- MPCB Pune/SRO-MPCB Pune-I
CAO/Cess Branch/Master File
Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	Rs.50,100/-	006976	15/02/2013	Central Bank of India

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2 nd - 4 th Fl.
Fax: 24024068 / 24023516		Opp. Cine Planet Cinema,
Website: http://mpcb.gov.in		Near Sion Circle, Sion (E)
E-mail: mpcb@vsnl.net		Mumbai-400 022.

Consent No: No: BO/JD(APC)/TB-2/UAN No. 72237/R/CC-

Date: 01/10/2019

To,

M/s. J. N. Marshall & Co.

(Engineering Dept.)

Plot No. C-4/1, Phase-II, Chakan MIDC,

Tal. Khed, Dist-Pune-410505

1910000004

Subject: Revalidation of Consent to Establish under RED /LSI Category.

Ref: 1. Earlier Consent to establish granted vide no. BO/JD(APC)/TB-4/EIC
No. PN- 17435-13/E/CC-959 dtd.20/04/2013
2. Minutes of 4th CC meeting (Part-III) dtd.31/08/2019.

Your application UAN No: MPCB-CONSENT-00000072237, Dated: 30/04/2019.

For: Revalidation of Consent to establish for expansion under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent Establish is granted for a period upto: Commissioning of the unit or 5 years whichever is earlier.
- The proposed capital investment of the industry is Rs. 66.14 Crs. ((As per undertaking submitted by industry)
- The Consent is valid for the manufacturing of -

Sr. No.	Products Name	Maximum quantity
1	Hexagonal steel Nuts, Covers Hub Bolts, Wheel Bolts, Studs (With metal surface treatment activity)	1500 MT/Month

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	8.0	As per Schedule -I	Zero Liquid Dscharge
2.	Domestic effluent	40.0	As per Schedule -I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	D G Set (20 KVA)	1	As per Schedule-II
2.	D G Set (380 KVA)	1	As per Schedule-II

3.	D G Set (750 KVA)	1	As per Schedule-II
4.	Pickling section	1	As per Schedule-II
5.	Heat Treatment furnace	1	As per Schedule-II

6. Conditions about Non Hazardous Wastes:

Sr. No.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	MS Scrap	20 MT/M	..	Sale to MPCB/CPCB authorized recycler/ reprocessor
2	Mise Scrap	100 Kg/M	-	
3	SS Scrap	28 MT/M	-	

7. Conditions under Hazardous and Other Waste (M & T M) Rules, 2016 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	5.1 Used/Spent oil	1000	Ltr/M	-	Sale to CPCB/MPCB authorized reprocessor
2	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals/waste	50	Nos/M	-	
3	35.3 Chemical sludge from waste water treatment	250	Kg/M	-	CHWTSDF
4	5.2 Waste or residues containing Oil	50	Kg/M	-	

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Industry shall not operate expansion activity production without obtaining Consent to operate.
11. This consent is issued as per decision of 4th consent committee meeting (Part-I) of the Board dtd.31/08/2019.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of

S.No	Amount	DR No.	Received Date	Bank Name
1	Rs.1,00,000/-	5451452	06/06/2019	ICICI Bank

Copy to:

1. Regional Officer -Pune: you are directed to forfeit existing Bank Guarantee ensure the compliance of the consent conditions.
2. Sub-Regional Officer-, MPCB, Pune-II : you are directed to ensure the compliance of the consent conditions
3. Chief Accounts Officer, MPCB, Mumbai.
4. Cess Branch
5. CC/CAC desk- for record & website updation purposes.

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, trade effluent generation from proposed activity is 8.0 and you have proposed to provide primary+secondary+tertiary treatment plant of capacity 10 CMD to achieve Zero Liquid Discharge.

B] The applicant shall operate the Effluent Treatment Plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and rules made there under from time to time, whichever is stringent:

Sr. No	Parameters	Standards Prescribed by Board (If any)
	Compulsory Parameters	Limiting concentrations in mg/l, except for pH
1	pH	5.5 to 9.0
2	Oil & Grease	10
3	BOD 3-Days 27 deg C	30
4	Total Dissolved solids	2100
5	Suspended Solids	100
6	COD	250
7	Chlorides	600
8	Sulphates	1000

C] The treated effluent shall not discharge on land. There shall not be any discharge outside the factory premises.

- 2) A] As per consent application you have proposed to provide Sewage Treatment Plant for treatment of domestic effluent of capacity 50.0 CMD generating from your industry.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

(1)	Suspended Solids.	Not to exceed	100	mg/l.
(2)	BOD 3 days 27°C.	Not to exceed	30	mg/l.

C] The treated sewage effluent shall be disposed on land for gardening.

D] In case the treatment system is combined for trade & sewage effluent then the standards and disposal path prescribed at Sr. No: 1 B & C of schedule-I shall be applicable.

- 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of water, works for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	20.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	10.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5	Agriculture/gardening	15.00

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time

Schedule-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have erected following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/Day
1	D G Set (20 KVA)	Acoustic Enclosure	6.0	HSD	20 Liter/Hrs	1.0	9.6
2	D G Set (380 KVA)	Acoustic Enclosure	11.0	HSD	40 Liter/Hrs	1.0	14.4
3	D G Set (750 KVA)	Acoustic Enclosure	14.0	HSD	60 Liter/Hrs	1.0	28.8
4	Pickling section	Water scrubber	12.0	--	--	--	--
5	Heat Treatment furnace	Stack	12.0	Electricity	--	--	--

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipments).

3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³ .
Acid Mist	Not to exceed	35 mg/Nm ³ .

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.

5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III

Details of Bank Guarantees

Sr. No.	Consent	Amt of BG Imposed	Submission Period	Purpose of BG forfeit	Remark
1	C to E	5.0 Lakhs	--	Towards compliance of consent conditions	Upto commissioning of the unit

Schedule-IV

General Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H & OW(M&TM) Rules 2016, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.

- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set :**
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel
- 16) The industry should not cause any nuisance in surrounding area.
- 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 18) The applicant shall maintain good housekeeping.
- 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The

industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
- 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.



Maharashtra Pollution Control Board

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R44)

No:- Format1.0/CC/UAN No.0000094489/CO 2107000050

Date: 01/07/21

To,
 M/s J. N. Marshall & Co. (Engineering Dept)
 Plot No C4/1, Phase II, Chakan MIDC, Bhamboli,
 Tal. Khed, Dist. Pune 410505, Maharashtra.



Your Service is Our Duty

Sub: Consent to 1st Operate

- Ref:**
1. Consent to establish granted vide No. BO/JD(APC)/TB-2/UAN No.72237/R/CC-110000004 dtd. 01/10/2019
 2. Application for consent to establish submitted by Sub-Regional Officer, Pune-2 vide UAN No. 94489.
 3. Decision of 14th Consent committee meeting of the Board for year 2020-21 held on 25/02/2021.
 4. Show cause notice for refusal of consent issued vide letter No. BO/JD(APC)/SCN/TB-2/B-210317-FTS-0034 dtd. 17/03/2021.
 5. Reply submitted by industry vide letter dtd. 25/03/2021.
 6. Decision of 2nd Consent committee meeting of the Board for year 2021-22 held on 22/04/2021.

Your application No.MPCB-CONSENT-0000094489 Dated 09.07.2020

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2023**
2. **The capital investment of the project is Rs.71.49 Crs. (As per C.A Certificate submitted by industry Existing consented CI Rs. 66.14 Cr. + Increased in CI by Rs. 5.35 Cr.)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hexagonal Steel Nuts, Covers Hub Bolts, Wheel Bolts, Studs	1500	MT/M

Without metal surface treatment like, acid pickling, electroplating, phosphating, anodizing, painting, powder coating, melting, chemical process etc.

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	2.5	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	40	As per Schedule-I	partly recycle for toilet flushing and partly for gardening after confirming standards

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Stack No 1	DG Set 20 KVA	1	As per Schedule -II
2	Stack No 2	DG Set 380 KVA	1	As per Schedule -II
3	Stack No 3	DG Set 750 KVA	1	As per Schedule -II
4	Stack No 4	Heat Treatment Furnace	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Misc Scrap	100	Kg/M	Recycling	at MPCB authorized recycler
2	MS Scrap	20	MT/M	Recycling	at MPCB authorized recycler
3	SS Scrap	28	MT/M	Recycling	at MPCB authorized recycler

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	1000	Ltr/M	Reprocessing	At MPCB authorized reprocessor
2	35.3 Chemical sludge from waste water treatment	250	Kg/M	Secured landfilling after treatment	At CHWTSDF
3	5.2 Wastes or residues containing oil	50	Kg/M	Incineration	At CHWTSDF
4	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	50	No/M	Reprocessing	At MPCB authorized reprocessor

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

10. This consent is issued pursuant to the decision of the 2nd Consent Committee Meeting held on 22/04/2021
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	300000.00	MPCB-DR-0896	30/07/2020	NEFT

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 10 CMD consisting of primary (collection tank, neutralization tank, equalization tank, flash mixer)+ tertiary Treatment (pressure sand filter, dual media filter, Activated carbon filter) with micro filtration by ultrafiltration for treat effluent 2.5 CMD and treated effluent 100 % recycling for degreasing to achieve zero liquid discharge. You shall not discharge any kind of effluent on land.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C) The Industry shall ensure connectivity of separate energy meter for pollution control system.
- D) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way for gardening / outside factory premises.
2. A) As per your application, you have provided Sewage Treatment Plant of designed capacity 50 CMD for the treatment of 40 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards	
1	BOD	Not to exceed	30 mg/l
2	Suspended Soli	Not to exceed	100 mg/l

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	20.00

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	10.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	15

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂ (kg/day)
Stack No 1	DG Set 20 KVA	Acoustic enclosure	6	HSD	20 Ltr/Hr	1.00	9.60
Stack No 2	DG Set 380 KVA	Acoustic enclosure	11	HSD	40 Ltr/Hr	1.00	14.40
Stack No 3	DG Set 750 KVA	Acoustic enclosure	14	HSD	60 Ltr/Hr	1.00	28.80
Stack No 4	Heat Treatment Furnace	Stack	12	Electricity	--	--	--

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards
TPM	Not to exceed 150 mg/Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to O	Rs.5 Lakhs	15 days	Towards Operation & maintenance of pollution control systems and compliance of consent conditions	continuous	31/07/2023

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.

18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

No. BO/MPCB/CC/Refusal/UAN
 No.0000177400/CR/2407001972

Date: 20/07/2024

To,
 M/s. Simmonds Marshall Limited
 Plot No. C 4/1, Plot No. C 4/1, Phase II, Chakan MIDC,
 Bhamboli, Tal-Khed, Dist.-Pune
 Khed, Pune-Pune



Sub: Refusal of Renewal of Consent to Operate with change in name under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
1. Earlier Consent to Operate granted by the Board vide no. CC/ UAN No. 0000094489 / CO / 2107000050 dtd. 01/07/2021
 2. Your application for grant of Renewal of Consent to Operate, having UAN No. 0000177400
 3. Minutes of 27th Consent Committee Meeting held on 08/02/2024.
 4. Show Cause Notice for Refusal of Renewal of Consent to Operate with change in name issued by the Board vide dtd. 26/02/2024.
 5. Reply submitted vide letter dtd. 27/02/2024.
 6. Minutes of 33rd Consent Committee Meeting held on 28/03/2024.
 7. Letter issued by the Board regarding submission of certificate of industry registrar, vide dtd. 16/04/2024.
 8. Minutes of 3rd Consent Committee Meeting held on 16/05/2024.
 9. Personal Hearing extended on 25/06/2024.

WHEREAS, Board has granted Consent to Operate to your unit with certain terms and conditions stipulated therein void above reference no. 1 which was valid up to 31/03/2023.

AND WEHEREAS, you have applied for grant of Renewal of Consent to Operate with change in name from M/s. J.N. Marshall & Co (Engineering Dept) to M/s. Simmonds Marshall Limited under the provisions of Section 26 of the Water (Prevention and Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016.

AND WHEREAS, as per decision of 27th Consent Committee meeting held on 08/02/2024, Board has issued Show Cause Notice for Refusal of Renewal of Consent to Operate with change in name due to certain non-compliance.

AND WHEREAS, you have submitted reply to the said SCN for Refusal of Renewal of Consent to Operate which is not satisfactory as you have not submitted certificate of Industry Registrar for change in name.

AND WHEREAS, as per decision of 33rd Consent Committee Meeting held on 28/03/2024, Board has issued a letter regarding submission of certificate of Industry Registrar change in name due to certain non-compliance.

AND WHEREAS, personal hearing was extended on 25/06/2024 as per the decision of 3rd Consent Committee Meeting held on 16/05/2024.

AND WHEREAS, during personal hearing it was decided to refuse the present application as you have submitted that you will immediately re-apply for Renewal of Consent to Operate in the name of M/s. J. N. Marshall & Co (Engineering Dept.)

In view of above, your application for grant of Renewal of Consent to Operate with change in name is hereby refused under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 for the above non-compliances.



Dinazg

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dfc280ce
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c9edacbd
d23413c7
5534e6ef
6909672b
c883aba9

Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2024-07-20 19:11:22 IST

Copy to:

1. Regional Officer, MPCB - Pune - for information.
2. Sub Regional Officer, MPCB-Pune II - He is directed to ensure that final refusal is served to the industry and to report compliance at the earliest.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (R44)
 No:- Format1.0/CC/UAN
 No.0000214128/CR/2501000064

Date: 01/01/2025

To,
 M/s. J.N.Marshall & Co. (Engineering Dept.)
 Plot No. C-4/1, MIDC Phase-II, Bhamboli,
 Tal. Khed, Dist. Pune.



Sub: Grant of Renewal of Consent to Operate under Red category.

Ref:

1. Earlier Consent to Operate granted by the Board vide no. CC / UAN No. 0000094489 / CO / 2107000050 dtd. 01/07/2021 valid upto 31/03/2023.
2. Minutes of 12th Consent Committee Meeting held on 12/12/2024.

Your application No.MPCB-CONSENT-0000214128 Dated 27.06.2024

For: grant of Renewal of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/03/2027**
2. **The capital investment of the project is Rs.74.85 Crs. (As per C.A Certificate submitted by industry Existing CI is Rs. 71.49 Cr. + Additional / Increased CI Rs. 3.36 Cr.)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hexagonal Steel Nuts, Covers Hub Bolts, Wheel Bolts, Studs etc.	1500	MT/M

Without metal surface treatment like, acid pickling, electroplating, phosphating, anodizing, painting, powder coating, melting, chemical process etc..

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.1	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	40	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	DG Set 20 KVA	1	As per Schedule -II
2	S-2	DG Set 380 KVA	1	As per Schedule -II
3	S-3	DG Set 750 KVA	1	As per Schedule -II
4	S-4	Heat Treatment Furnace	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Miscellaneous Scrap	100	Kg/M	Sale	To authorized recycler
2	MS Scrap	20	MT/M	Sale	To authorized recycler
3	SS Scrap	28	MT/M	Sale	To authorized recycler

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	1000	Ltr/M	Recycle*	To Authorized party
2	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	50	No/M	Recycle*	To Authorized party
3	5.2 Wastes or residues containing oil	50	Kg/M	Incineration	CHWTSDF
4	35.3 Chemical sludge from waste water treatment	250	Kg/M	Secured Land filling after treatment	CHWTSDF

*** The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. The applicant shall not carry out any excess production or produce new products without obtaining Consent of the Board and without obtaining Environmental Clearance wherever it applicable.
12. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDF, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 an keep proper manifest thereof.

13. The applicant shall strictly comply with Board Circular vide No. MPCB/JD(APC)/NACP/DG Set/B-0090 dtd. 02/06/2023 regarding Retrofitting of Emission Control Device (RECD) for in-use Diesel Operated Internal Combustion Engines/D.G. Sets.
14. This consent is issued pursuant to the decision of the 12th Consent Committee Meeting held on 12/12/2024.
15. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
16. The industry shall create an Environment Cell by appointing an Environmental Engineer / Expert for looking after day-to-day activities related to Environment / Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-01-01 15:17:34 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	200000.00	TXN2406005253	27/06/2024	Online Payment
2	15000.00	TXN2412000575	04/12/2024	Online Payment
3	77500.00	TXN2412000578	04/12/2024	Online Payment
4	17100.00	TXN2412000715	05/12/2024	Online Payment

(1) Fees of Rs. 77500/- is submitted towards penal charges for operating unit without obtaining Consent from the Board. (2) Fees of Rs. 17100/- is submitted towards 12% interest on delay in submission of Bank Guarantee.

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 2.50 CMD consisting of Other cod, Primary (Collection tank, Neutralization tank, Primary Clarifier/Primary Settling Tank), Tertiary (Pressure sand filter, Activated carbon filter), Advanced treatment (Ultrafiltration) for the treatment of 0.1 CMD of trade effluent.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C) The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D) The treated effluent shall be 100% recycled / reused in process to achieve zero liquid discharge. In no any case treated / untreated effluent shall find its way to gardening / outside premises.
2. A) As per your application, you have provided Sewage Treatment Plant of designed capacity 50 CMD for the treatment of 40 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

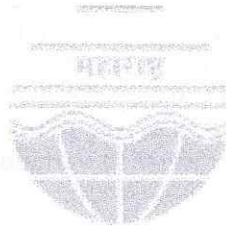
Sr.No	Parameters	Standards (mg/l)	
1	BOD (3 days 27°C)	Not to exceed	30
2	COD	Not to exceed	100
3	Suspended Solids	Not to exceed	50

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	20.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	10.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set 20 KVA	Acoustic Enclosure	6.00	HSD 20 Ltr/Hr	1	SO ₂	9.6 Kg/Day
S-2	DG Set 380 KVA	Acoustic Enclosure	11.00	HSD 40 Ltr/Hr	1	SO ₂	19.2 Kg/Day
S-3	DG Set 750 KVA	Acoustic Enclosure	14.00	HSD 60 Ltr/Hr	1	SO ₂	28.8 Kg/Day
S-4	Heat Treatment Furnace	Stack	12.00	Electricity 0 --NA--	-	TPM	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (unit)	
Total Particulate Matter	Not to exceed	150 mg/Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent to Operate	Rs. 5.0 Lakh	Already submitted	Towards O & M of pollution control systems & compliance of Consent conditions.	Continuous.	15/10/2029.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/PD/ 2406240005

Date: 24/06/2024

To,

M/s. J N Marshall and Co., (Engineering Dept.),
Phase II Chakan MIDC, Bhamboli, Tal. Khed, Dist. Pune.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act.1974.

Ref: 1) Consent to Operate granted by Board is valid upto 31/03/2023.
2) Complaint received from the Tejas Yadav vide letter Dtd. 22/04/2024
3) Visit of the Board Official to your industry on 10/06/2024
4) Proposal submitted by SRO Pune-II vide no. MPCB-LEGAL-ACTIONS - 120624014 Dtd. 12/06/2024

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, the Board has received a complaint regarding air pollution nuisance and water pollution nuisance.

AND WHEREAS, in order to verify the complaint, the officials of the Board at Sub Regional Office, Pune-II visited the site on 10/06/2024 and accordingly Sub Regional Officer, Pune-II submitted the legal action proposal vide reference (4) above and therein following non-compliances reported,

- 1) You have engaged in manufacturing activity without valid consent to operate since 31/03/2023.
- 2) You have not achieved Zero Liquid Discharge (ZLD) as per existing consent conditions.
- 3) You have not provided advance treatment facility to achieve ZLD.
- 4) You have stored / dumped non hazardous waste in unscientific manner i.e. plastic waste and oily drums, due to which heavy oil seepages were observed near to ETP plant.
- 5) You have not disposed hazardous waste to the CHWTSDF (M/s. MEPL).
- 6) You have not submitted Form-IV and Form - V along with HW manifest copies.

..2..

AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the combined Consent to Operate granted by the Board and thereby thereby may be causing water and air pollution into the environment.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked.
2. Why you shall not be directed to closedown industry forthwith?
3. Why the competent authorities shall not be directed to disconnect Water / electricity supply of industry/unit?

You are hereby given an opportunity to **respond within 7 days** from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of
Maharashtra Pollution Control Board



(Ravindra Andhale)
Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-II :- You shall submit the compliance report of this directions within time please.

J. N. MARSHALL & CO.

(ENGINEERING DEPARTMENT)

APEEJAY CHAMBERS, 5, WALLACE STREET, FORT, P.O. BOX 608, MUMBAI-400 001.

Ref: SML: EXT: 4308

Pune 410 501

Dt. 04th Dec 2024

To,

Mr. Ravindra Andhale
Maharashtra Pollution Control Board
Jog Centre, 3rd Floor,
Old Mumbai-Pune Road, Wakadewadi, q
Pune 411 003

Subject : Reply to your Proposed Directions under section 33 of water (Prevention & Control of Pollution) Act 1974 and 31 A of Air (Prevention and Control of Pollution) Act 1974.

Reference : Your office letter No. MPCB /RCP/PD/2406240005 dated 24th June 2024.

Dear Sir,

With reference to above subject matter, we are giving our justification for below mentioned points,

Point No.1 – You have engaged in manufacturing activity without valid consent to operate since 31/03/2023,

We have already applied for renewal of consent to operate and it is in process with your office for approval.

Point No.2 – You have not achieved Zero Liquid Discharge (ZLD) as per existing consent conditions.

We have full pledge ETP with 2.5 KLD capacity with ultra filtration unit, treated water recycled to Degreasing machine making complete setup as ZLD. Also, we have negligible generation of effluent approx. 100 Lit/ day max. We are using ETP treated water for Bin Cleaning & Degreasing machine whenever required. Hope this is fulfil the requirement of ZLD.

Point No.3 – You have not provided advance treatment facility to achieve ZLD.

We have full pledge ETP with 2.5 KLD capacity with ultra filtration unit, treated water recycled to Degreasing machine making complete setup as ZLD. Also, we have negligible generation of effluent approx. 100 Lit/ day max. We are using ETP treated water for Bin Cleaning & Degreasing whenever required.

Point No.4 - You have stored /dumped non-hazardous waste in unscientific manner i.e. plastic waste and oily drums, due to which heavy oil seepages were observed near ETP plant.

We have disposed off the stored / dumped non hazardous waste which was kept unscientific manner. I.e. used plastic waste tins & oily empty drums. Planned for provision of proper storage arrangement for the waste material.

Point No.5 – You have not disposed hazardous waste to the CHWTSDF (Ms. EMPL)

We have two types hazardous waste ie. ETP Sludge, Used Oil. Due to low effluent generations, we have no collection of ETP Waste. Used oil we are disposal to authorised agency for reuse. The oily sludge will be disposed to MEPL as and when generated.

Point No.6 – You have not submitted form IV and for V along with HW manifest copies.

We have submitted Form -IV (Hazardous Waste Return) and Form No. V (Environment Statement) on MPCB web portal.

Herewith we are requesting to you that,

1. Our consent shall not be revoked – as we have already applied for Renewal of consent to operate at your office and in touch with the concern official for approve the certificate.
2. Not to be directed to closedown factory as we are complying all the rules & regulations applicable to our factory time to time.
3. Not to direct for disconnection of water and electricity as we are continuous in touch MPCB official for renewal of consent to operate.

Hope the above-mentioned reply is satisfy the queries. We hereby request you to not initiate any action against our factory and issue our consent to operate copy at earliest.

Thanking you and assuring close coordination at all the times.

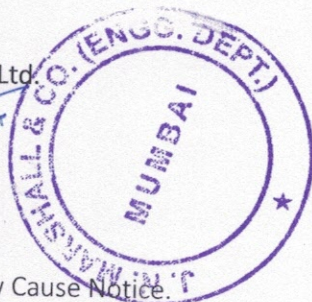
Thanking you,

For Simmonds Marshall Ltd


Nitin S. Dabade

Head – HR & IR

Enclosure: Copy of Show Cause Notice.



MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694
 Fax No. 020-25811701
 e-mail : ropune@mpcb.gov.in
 visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
 Wakdewadi,
 Old-Pune Mumbai Road,
 Pune- 411003

MPCB/ROP/PO/ 2406240005

Date: 24/06/2024

To,
 M/s. J N Marshall and Co., (Engineering Dept.),
 Phase II Chakan MIDC, Bhamboli, Tal. Khed, Dist. Pune.

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AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

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- 2) You have not achieved Zero Liquid Discharge (ZLD) as per existing consent conditions.
- 3) You have not provided advance treatment facility to achieve ZLD.
- 4) You have stored / dumped non hazardous waste in unscientific manner i.e. plastic waste and oily drums, due to which heavy oil seepages were observed near to ETP plant.
- 5) You have not disposed hazardous waste to the CHWTSDF (M/s. MEPL).
- 6) You have not submitted Form-IV and Form - V along with HW manifest copies.

..2..


AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the combined Consent to Operate granted by the Board and thereby thereby may be causing water and air pollution into the environment.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked.
2. Why you shall not be directed to closedown industry forthwith?
3. Why the competent authorities shall not be directed to disconnect Water / electricity supply of industry/unit?

You are hereby given an opportunity to **respond within 7 days** from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of
Maharashtra Pollution Control Board



(Ravindra Andhale)
Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

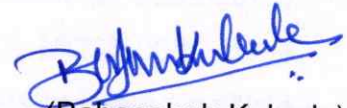
Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-II :- You shall submit the compliance report of this directions within time please.

VISIT REPORT W.R.T ORDER ISSUED BY HON'BLE NGT IN THE MATTER O.A NO.194 OF 2024 (WZ) SATYA PRAKAASH BASTIRAM SHARMA Vs MAHARASHTRA POLLUTION CONTROL BOARD & ORS.

Visit was made in presence of M/s. J. N. Marshall & Co. (Engineering Dept.), Plot No. C-4/1, MIDC Phase-II, Bhamboli, Tal. Khed, Dist. Pune in context to order of Hon'ble NGT dated 14/11/2024 in the matter of OA No-180/2024 (WZ) and observed as:-

1. Unit found in operation and engaged in manufacturing of Hexagonal Steel Nuts, Covers Hub Bolts, Wheel Bolts, Studs etc. by cold forging machines.
2. Existing consent to operate vide UAN-94489 dated 01/07/2021 was valid up to 31/03/2023 for manufacturing of Hexagonal Steel Nuts, covers, Wheel bolts, studs-1500 MT/M (CI-71.49 Crs) (without metal surface treatment like acid pickling, electroplating, phosphating, anodizing, powder coating, melting, chemical process etc.) with industrial effluent quantity-2.5 CMD and Domestic Effluent-40.0 CMD.
3. Earlier PP had applied for renewal of consent to operate with change in name i.e. M/s. Simmonds Marshall Limited vide UAN No.0000177400, same is refused by M.P.C. Board on 20/07/2024.
4. PP has further applied for renewal of consent to operate vide UAN-MPCBCONSENT-0000214128 in the name of M/s J. N. Marshall & Co. (Engineering Dept.) on 27/06/2024.
5. Unit has also got heat treatment furnace i.e continuous mesh belt furnace which consists oil washing, hardening (electric and methanol), Oil quenching, washing, tempering (electric), For mesh belt furnace they have provided stack of height about 12.0 mtrs (from ground level). As an APC.
6. Consented daily water consumption quantity is 95.0 CMD. As per Form V actual water consumption is 57.85 CMD.
7. Consented trade effluent generation quantity is 2.5 CMD and actual generation of trade effluent as per Form V is 0.03 CMD.
8. They have provided ETP Primary (chemical treatment and settling), DMF, followed by ultra filtration and Treated effluent is being used for floor washings and in oil degreasing machines.
9. Consented domestic effluent generation quantity is 40.0 CMD and actual generation of domestic effluent as per Form V is 34.0 CMD.
10. PP has provided Sewage Treatment Plant (primary, secondary (underground), tertiary). Treated sewage is being used for gardening purpose. PP has submitted open space details in application as 15000 sq.mtrs (about 3.7 acres).

11. Form V submitted on 23/09/2024 for FY 23-24.
12. Submitted form IV on 22/07/2024.
13. PP failed to produce online manifest of Hazardous waste disposal.
14. PP has stored oily cotton waste, drums filled with oil in backyard and no proper collection and storage arrangement provided for storage of used oil and oil residue containing waste.
15. PP has provided centrifuge arrangement for oil removal from scrap metal burr.
There is one number of DG set of capacity 750 KVA provided with stack of height about 14.0 mtrs.



(Babasaheb Kukade)
Sub-Regional Officer,
M.P.C. Board, Pune-II